

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
A_L_L_A_H_A_B_A_D

Dated : Allahabad this the 27th day of August, 1996.

CORAM : Hon'ble Mr. S. Das Gupta, Member-A
Hon'ble Mr. T. L. Verma, Member-J.

Original Application No. 435 of 1996.

Ashok Kumar Nigam, son of sri
Vishnu Swaroop Nigam, Resident of
109/33, Nehru Nagar, Kanpur. applicant.

(THROUGH COUNSEL SRI S.M.DAYAL)

Versus

1. Union of India, through the
Secretary, Ministry of Defence,
Govt. of India, New Delhi.
2. General Manager, Ordnance Factory,
Kanpur.
3. Deoki Nandan, U.D.C. Bill Group,
Section Ordnance Factory, Kanpur.

.... Respondents.

(THROUGH COUNSEL)

O_R_D_E_R (Oral)
(By Hon'ble Mr. S. Das Gupta, Member-A)

As cause of action in this case has arisen
long before a period of three years prior to the enactment
of the Administrative Tribunals Act, 1985, the case is not
maintainable before this Tribunal, in view of the

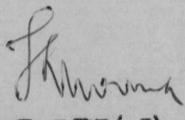
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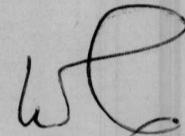


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provisions contained in Section 21(2)(a) of the Administrative Tribunals Act, 1985 and also the decision in the case of Mr. V. K. Mehra Vs. Secretary, Ministry of Information & Broadcasting; reported in A.T.R. 1986(1) C.A.T. 203.

2. The application is therefore, dismissed as not maintainable.


MEMBER(J)


MEMBER(A)

Dt. August, 27, 1996.

(pandey)